वर्षाच्या मन्दर क-32

Registered No. A+12

The Assam



ৰাজপত্ৰ Gazette

তাসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কর্তৃত্ব ধ্বাত্রা প্রকাশিক

PUBLISHED BY AUTHORITY

নং 61 দিশপুৰ, বৃহস্পতিবাৰ, 18 জুন, 1987, 28 জেঠ, 1909 (ৰক)
No. 61 Dispur, Thursday, 18th June, 1987, 28th Jyaistha,
1909 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 16th June 1987

No.LGL.32/85/164.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

ASSAM ACT NO.XIV OF 1987

(Received the assent of the President on 10th June, 1987)

THE ASSAM LOKAYUKTA AND UPA-LOKAYUKTAS (AMENDMENT) ACT, 1987

An

Act

to amend the Assam Lokayukta and Up-Lokayuktas Act, 1985.

Preamble. Whereas it is expedient to amend the Assam Lokayukta and Up-Lokayuktas Act, 1985, hereinafter referred to as the principal Act.

It is hereby enacted in the Thirty-eighth Year of the Republic of India as follows:—

Short title, 1. (1) This Act may be called the Assam Lokayu-extent and commence. kta and Upa-Lokayuktas (Amendment) Act, 1987.

- (2) It shall have the like extent as the principal Act.
- (3) It shall be deemed to have come into force on the 31st day of December, 1986.

Amendment of title and other protother provisions of Assam Act No. XX of 1986.

2. In the principal Act, for the word "Uptokayukta", in the title and wherever it occurs, where the word "Upa-Lokayukta" shall be substituted.

Amendment 3. In the principal Act, for Section 22, the of Section following section shall be substituted, namely:—

- "22. For the removal of doubts, it is hereby declared that nothing in the Act shall be construed to authorise the Lokayukta and Upa-Lokayuktas to investigate into any allegation against—
- (a) (i) the Chief Justice or any Judge of the High Court;

- (ii) Officers and staff of the High Court;
- (iii) Members of the Assam Judicial Service as defined in clause (b) of Article 236 of the Constitution;
- (b) the Chairman or any Member of the Assam Public Service Commission;
- (c) the Speaker and the Deputy Speaker of the Assam Legislative Assembly and the staff of the State Legislature."

MD. SAADULLAH,
Secretary to the Govt. of Assam,
Legislative Department.

GUWAHATI—Printed & published by the Supdt. i/c., Assam Govt. Printing Press (Ex-Gazette) No. 121—1,164—350—18-6-1987.